

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No.6129/Del/2019
Assessment Year: 2016-17

Karina Kunjana Kapoor, C-4, 6, Aurangzeb Road, New Delhi-110001 PAN No.BFNP7229C	Vs	ACIT Central Circle- 16, New Delhi
(APPELLAN		(RESPONDENT)

Appellant	Sh. Rajat Vaishnaw, Advocate
Respondent	Ms. Aashna Paul, CIT (DR)

Date of hearing:	07/07/2022
Date of Pronouncement:	07/07/2022

ORDER

PER N.K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the order of the CIT(A)-26, New Delhi dated 10.06.2019 for A.Y.2016-17.

2. Before us the counsel moved an application dated 07.07.2022 for the withdrawal of the appeal as the quarrel has been settled under the VSV Scheme.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court on 07.07.2022.

Sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

NEHA, Sr. Private Secretary

Date:- .07.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	07.07.2022
Date on which the typed draft is placed before the dictating Member	08.07.2022
Date on which the typed draft is placed before the Other member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for Pronouncement	
Date on which the fair order comes back to the Sr. PS/ PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	